



2026:AHC:31180

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 576 of 2026

Nisharul Hak

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kamlesh Kumar Singh, Vivek Kushwaha
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Sri R.C. Srivastava, learned Addl. C.S.C. for the state-respondents and Sri Bhupendra Kumar Tripathi, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed for the following relief:-

"Issue a writ, order or direction in the nature of mandamus, directing the respondent no.2 to decide Revision No.61 of 2026 (Nisharul Hak vs. State of U.P. and Others), under Section 210 of the U.P. Revenue Code, 2006, pending since January, 2026, within the stipulated period"

3. Counsel for the petitioner states that in a suit for partition, preliminary decree was passed in proper manner and *kurra* was prepared according to the provisions contained under the Code and the Rules framed thereunder. He submitted that restoration application has been filed on misconceived grounds which has been allowed by the Sub Divisional Officer. He submitted that revision along with the stay application filed by the petitioner is pending before the Board of Revenue. He also submitted that the Board of Revenue be directed to decide the pending revision and till the pendency of revision, the operation of the order, allowing the restoration application be stayed.

4. I have considered the arguments advanced by learned counsel for

the petitioner and perused the records.

5. There is no dispute about the fact that revision filed by the petitioner against the order, restoring the proceeding of suit under Section 116 of the U.P. Revenue code, 2006 with respect to the *kurra* prepared by the Lekhpal, is pending before the Board of Revenue.

6. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2/Board of Revenue to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

(Chandra Kumar Rai,J.)

February 12, 2026

C.Prakash